



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक ५५]

बुधवार, जुलै १८, २०१८/आषाढ २७, शके १९४०

[पृष्ठे ४, किंमत : रुपये २७.००

### असाधारण क्रमांक ११०

#### प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Bill, 2018 (L. A. Bill No. LVI of 2018), introduced in the Maharashtra Legislative Assembly on the 18<sup>th</sup> July 2018, is hereby published under the authority of the Governor.

By order and in the name of the  
Governor of Maharashtra,

RAJENDRA G. BHAGWAT,  
I/c. Secretary (Legislation) to Government,  
Law and Judiciary Department.

#### L. A. BILL No. LVI OF 2018.

#### A BILL

*further to amend the Maharashtra Legislature Members'  
Salaries and Allowances Act.*

XLIX of  
1956.

WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2018.

Short title  
and  
commencement.

(2) It shall be deemed to have come into force with effect from the 24th August 2016.

भाग आठ-११०.

(1)

(एचबी १७३२)

Amendment  
of section 5  
of XLIX of  
1956.

**2.** In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (1) ,—

XLIX of  
1956.

(a) the first proviso shall be deleted ;

(b) in the second proviso, for the words “ Provided further that ” the words “ Provided that ” shall be substituted ;

(c) in the third proviso, for the words “ Provided also that ” the words “ Provided further that ” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

The Maharashtra Legislature Members' Salaries and Allowances Act (XLIX of 1956), provide, *inter-alia*, for payment of salary and certain other allowances to the Members of the State Legislature like daily allowances, travelling allowances, sitting allowance, telephone allowances, sumptuary allowance, etc. Under clause (ii) of sub-section (1) of section 5 of the said Act, the Members of the State Legislature are entitled to travelling allowance at such rate per mile for a journey by road, sea or river in addition to the journey by railway or steamer, as may be perscribed and the rates for this purpose are perscribed as fifteen rupees per kilometer in clause (c) of sub-rule (1) of rule 5 of the Members of the Maharashtra Legislature (Allowances) Rules, 1959 with effect from the 24th August 2016. Under the first proviso to sub-section (1) of the said section 5, a Member of the State Legislature ordinarily residing, or carrying on business at the place where such session or meeting is held or the business connected with the duties as a Member is transacted, is entitled to receive the allowance at the rate of rupees six per kilometer. In order to have the uniformity in the rate of travelling allowances to be paid to all the Members of the State Legislature, it is proposed to delete the first proviso to sub-section (1) of the said section 5, with effect from the 24th August 2016, so that a Member of the State Legislature ordinarily residing, or carrying on business at the place where such session or meeting is held or where the business connected with the duties as a Member is transacted, shall also be entitled to travelling allowance at the same rate as provided under the said rule 5 therefrom. Consequent to the deletion of the first proviso, suitable amendments are also proposed to the second and third proviso to sub-section (1) of the said section 5.

2. Hence this Bill.

Nagpur,

Dated the 17th July 2018.

GIRISH BAPAT,

Minister for Parliamentary Affairs.

## FINANCIAL MEMORANDUM

The Bill would involve the following additional expenditure from the Consolidated Fund of the State on its enactment as an Act of the State Legislature, namely :—

In clause 2 of the Bill it is proposed to delete the first proviso to sub-section (1) of the said section 5, with effect from the 24th August 2016, so that a Member of the State Legislature ordinarily residing, or carrying on business at the place where such session or meeting is held or where the business connected with the duties as a Member is transacted, shall also be entitled to travelling allowance under the said rule 5 therefrom. The additional recurring expenditure to be incurred towards the travelling allowance to be paid to such Members is estimated about rupees 37,10,840 per year.